

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-489(PB)/2017

IN THE MATTER OF:

IFCI Limited

.... Applicant/Petitioner

Vs.

Era Housing & Developers (India) Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.12.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Kush Chaturvedi, Advocate

For the Respondent :

ORDER

Learned Counsel for the petitioner states that although reply has been filed by the respondent but a copy thereof, is not readily available with him. He further states that copy shall be obtained from the respondent during the course of the day.

Rejoinder, if any, be filed before the adjourned date with a copy in advance to the Counsel opposite.

List for arguments on 9th January, 2018.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)